

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/9364/2020

This the 30<sup>th</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

1. Anil Sharma aged 48 years  
S/o Sh.Dharam Pal Sharma  
R/o p190-C, Sanik Colony  
Jammu.
2. Sanjeev Malhotra, aged 42 years,  
S/o Sh. S.K. Malhotra,  
R/o 171, Mohalla Jullaka,  
Jammu.
3. Satinder Shishu, aged 49 years,  
S/o Late Sh. Tulsi Nath Shishi,  
R/o 27, Bhagwati Bagar,  
Jammu.
4. Rakesh Sharma, aged 50 years,  
S/o Late Sh. B.R., Sharma  
R/o 230, Shastri Nagar,  
Jammu.
5. Chander Shekhar Gupta, aged 49 years,  
S/o Late Sh. C.L. Gupta,  
R/o 3, Mohalla Kaleethain,  
Jammu.

.....Applicants

(Advocate: None)

**Versus.**

1. State of Jammu & Kashmir, through  
Principal Secretary  
To the Government,  
PHE, I&FC Department,

Civil Sectt. Jammu.  
2. Nitya Nand Raina S/o  
Ram Ratan Raina,  
R/o Vill. Bhaddu, Teh.Billawar,  
District Kathua. ....Respondents  
(Advocate:- Mr. Sudesh Magotra, DAG)

**O R D E R**  
**[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

Despite sending the pin to the learned counsel for the applicant, he has not appeared for the Video Conference. He has also not picking up the phone.

2. Shri Sudesh Magotra, learned counsel for the respondents is present.
3. The Hon'ble High Court vide its order dated 07.10.2020 directed the applicant to appear before this Tribunal on 30.12.2020 i.e. today. Neither the applicant nor the learned counsel for the applicant put in appearance on behalf of the applicant.
4. It appears that applicant has lost interest in prosecuting the case. Hence, the same is dismissed due to non-appearance of applicant. No costs.

(RAKESH SAGAR JAIN)  
MEMBER (J)

*Ak/-*

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